

Annexure -3

Name of the corporate debtor: Lanco Amarkantak Power Limited

Date of commencement of CIRP: 5th September 2019*

*Note - NCLT Hyderabad pronounced the order on 5th Sept 2019 admitting Lanco Amarkantak Power Limited ("LAPL") into Corporate Insolvency Resolution Process. Certified copy of the order was made available on 12 Sept 2019 and was received by IRP on 13 Sept 2019.

List of creditors as on: 21st July 21

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Amount in INR

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% of voting share in CoC
1	Power Finance Corporation	27-Sep-19	31,86,43,58,225	31,86,43,58,225	Financial creditor - secured loan	31,86,43,58,225	-	No	21.8%	-	Not applicable	-	-	-
2	Rural Electrification Corporation	27-Sep-19	29,29,52,75,944	29,29,52,75,944	Financial creditor - secured loan	29,29,52,75,944	-	No	20.0%	-	No	-	-	-
3	IDBI Bank	27-Sep-19	14,66,01,92,795	14,66,01,92,795	Financial creditor - secured loan	14,66,01,92,795	-	No	10.0%	-	Nil	-	-	-
4	Indian Overseas Bank	06-Nov-19	12,26,65,44,990	12,26,65,44,990	Financial creditor - secured loan	12,26,65,44,990	-	No	8.4%	-	Nil	-	-	-
5	Axis Bank	27-Sep-19	12,15,82,66,371	12,15,80,54,255	Financial creditor - secured loan	12,15,80,54,255	-	No	8.3%	-	Nil	2,12,116	-	-
6	Union Bank of India (erstwhile Andhra Bank)	24-Sep-19	14,31,06,72,811	11,90,44,66,983	Financial creditor - secured loan	11,90,44,66,983	1,15,98,14,621	No	8.1%	-	Nil	2,40,62,05,828	-	Refer Note 1 & 3
7	Punjab National Bank (and UBI*)	27-Sep-19	26,25,81,25,438	10,27,89,02,876	Financial creditor - secured loan	10,27,89,02,876	-	No	7.0%	1	Not applicable	15,97,92,22,562	-	Refer Note 2 & 3
8	Life Insurance Corporation of India	26-Sep-19	9,90,13,94,021	9,90,13,94,021	Financial creditor - secured loan	9,90,13,94,021	-	No	6.8%	-	Nil	-	-	-
9	Bank of India	21-Sep-19	6,40,19,29,228	6,39,86,21,276	Financial creditor - secured loan	6,39,86,21,276	-	No	4.4%	-	Nil	33,07,952	-	-
10	Edelweiss ARC	27-Sep-19	4,58,79,57,092	4,58,79,57,092	Financial creditor - secured loan	4,58,79,57,092	-	No	3.1%	-	Not applicable	-	-	-
11	Canara Bank (and Syndicate Bank)	26-Sep-19	1,76,06,39,022	1,71,15,39,022	Financial creditor - secured loan	1,71,15,39,022	-	No	1.2%	-	Not applicable	4,91,00,000	-	-
12	Indian Bank (and Allahabad Bank)	26-Sep-19	84,50,85,635	84,50,85,635	Financial creditor - secured loan	84,50,85,635	-	No	0.6%	-	Not known	-	-	-
13	SIDBI	27-Sep-19	44,63,92,069	36,15,33,499	Financial creditor - secured loan	36,15,33,499	-	No	0.2%	-	Not applicable	8,48,58,570	-	-
14	UCO	26-Sep-19	8,31,65,686	8,31,65,686	Financial creditor - secured loan	8,31,65,686	-	No	0.1%	-	Not applicable	-	-	-
15	Kotak Mahindra Bank	25-Nov-19	1,31,82,88,862	-	-	-	-	No	-	-	Nil	1,31,82,88,862	-	Refer Note 3
16	ICICI Bank	03-Dec-19	13,44,70,34,169	-	-	-	-	No	-	-	Not applicable	13,44,70,34,169	-	Refer Note 3
	Total		1,79,60,53,22,358	1,46,31,70,92,298			1,15,98,14,621		100.0%	1		33,28,82,30,059	-	-

Notes:

Note	Claims from 19 Banks were received but due to the merger of Punjab National Bank with United Bank; the merger of Allahabad Bank with Indian Bank; and the merger of Canara Bank and Syndicate Bank, the total number of claims is 16 (as shown above).
Note 1	Andhra Bank had filed a claim (in Form C) in CIRP of LAPL for the loan disbursed to Lanco Infratech Limited (LITL) of INR 235 crores. The claim was not admitted by the RP for reasons mentioned in Note 3. Consequently, Andhra Bank has filed a petition in Hon'ble NCLT, Hyderabad to consider the aforesaid claim noted in terms of Form C.
Note 2	Punjab National Bank has also filed a claim under Form F as a secured creditor of INR 1,594.87 crores on account of subservient charge on assets of Lanco Amarkantak Power Limited for loan facilities disbursed to Lanco Infratech Limited. Since the amount due from the LAPL/ Corporate Debtor in respect of the Claim is contingent upon various factors, the Claim is admitted at a notional value of INR 1. Accordingly, PNB is admitted as a secured creditor.
Note 3	Lanco Infratech Limited ("LITL", ultimate parent company) was admitted to Corporate Debt Restructuring ("CDR") Forum due to stress in business operations. A restructuring package was approved by CDR Empowered Group on December 11, 2013 which was then agreed by lenders of LITL through Master Restructuring Agreement. As part of security under this agreement, lenders of LITL were given charge on all the assets of its 13 SPVs/ Subsidiaries including LAPL. This charge was ranked subservient to the charge created in favor of existing lenders of LAPL. The subservient charge was created on December 26, 2014 in favor of IDBI Trusteeship Services Limited to secure the amount of INR 11,155.14 crores. This charge was created without NOC from existing lenders of LAPL and the lenders had asked LAPL to vacate this charge in various JLF meetings. However, this was not vacated and the charge still exists. The RP has received 4 claims from lenders i.e. Andhra Bank (235 crores), Punjab National Bank (1594.87 crores), Kotak Bank (131.83 crores), ICICI Bank (1344.70 crores) of LITL basis this security aggregating to ~ INR 3307 crores which has not been accepted.